GOVERNMENT OF INDIA PLANNING LOK SABHA

UNSTARRED QUESTION NO:2079 ANSWERED ON:02.12.2009 UNIQUE IDENTIFICATION AUTHORITY OF INDIA Baske Shri Pulin Bihar

Will the Minister of PLANNING be pleased to state:

(a) whether the Union Government has set up Unique Identification Authority of India (UIDAI);

(b) if so, the composition and tenure of the authority; and

(c) the main functions of this authority?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V.NARAYANASAMY)

(a): Yes.

(b) : As per the Notification No-A-43011/02/2009-Admn.I issued on 28 January 2009 the Unique Identification Authority of India (UIDAI) was constituted with an initial core team of 115 officials and staff. In continuation of this notification a notification (No-A-43011/02/2009-Admn.I (Vol.II) was issued on 2nd July 2009 appointing Shri Nandan Nilekani as Chairperson, UIDAI in the rank and status of a Cabinet Minister and for an initial tenure of five years.

(c) : As per the Notification issued on 28 January 2009 constituting the Unique Identification Authority of India, the UIDAI shall have the responsibility to lay down plan and policies to implement the UID Scheme, shall own and operate the UID database and be responsible for its updation and maintenance on an ongoing basis. Implementation of the UID scheme will entail, inter alia, following responsibilities being undertaken by UIDAI:

(i) Generate and assign UID numbers :

(ii) Define mechanisms and processes for interlinking UID with partner databases on a continuous basis.

(iii) Frame policies and administrative procedures related to updation mechanism and maintenance of UID data base on an ongoing basis.

(iv) Coordinate / liaise with implementation partners and user agencies as also define conflict resolution mechanism.

(v) Define usage and applicability of UID for delivery of various services.

(vi) Operate and manage all stages of UID lifecycle.

(vii) Adopt phased approach for implementation of UID specially with reference to approved timelines.

(viii) Take necessary steps to ensure collation of NPR with UID (as per approved strategy).

(ix) Ensure ways for leveraging field level institutions appropriately such as Panchayati Raj Institutions (PRIs) in establishing linkages across partner agencies as well as its validation while cross linking with other designated agencies.

(x) Evolve strategy for awareness and communication of UID and its usage.

(xi) Identify new partner / user agencies.

(xii) Issue necessary instructions to agencies that undertake creation of data bases, to ensure standardization of data elements that are collected and digitized and enable collation and correlation with UID and its partner data bases.

(xiii) Frame policies and administrative procedures related to hiring / retention / mobilization of resources, outsourcing of various tasks and budgeting and planning for UIDAI and all State units under UIDAI.